

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2207/2011

(From the judgement and order dated 24/09/2010 in CR
No.213/2010 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With office report for directions)

Date: 23/09/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)	Mr. Sameer Parekh, Adv.
	Mr. Sumeet Lall, Adv.
	Mr. Arjun Garg, Adv.
	Ms. Rukhmini, Adv.
	Mr. Anand Shankar Jha, Adv.
	For M/S. Parekh & Co.

For Respondent(s)	Mr. K.K. Venugopal, Sr. Adv.
	Mr. S. Chandra Shekhar, Adv.
	Ms. Pooja Dhar, Adv.
	Mr. Manoj Kuamr, Adv.

UPON hearing counsel the Court made the following

O R D E R

The amount of Rs.2,18,50,026/- deposited by the petitioner, may be kept in a fixed deposit with a nationalized bank, initially for a period of six months.

Put up after four weeks.

(Neetu Khajuria)
Sr.P.A.

(S.S.R. Krishna)
Court Master